10381 Constitution (Amdt.) Bill JULY 7, 1967 Constitution (Amdt.) Bill 10382

श्री मनु लिमये ' मैं विश्वेयक को पेत्र करता हं

INDUSTRIAL DISPUTES (AMEND-MENT) BILL*

(Amendment of sections 2, 10 etc.)

श्री मधु लिसवे (मुगेर) मैं प्रस्ताव करता हूं कि श्रीचोगिक विवाद प्रधिनियम, 1947 में श्रागे संशोधन करने वाले विश्वेयक को पेश करने की धनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to intro duce a Bill further to amend the Industrial Disputes Act, 1947'

The motion was adopted

भी मणुलिमये मै विश्वेयक को पेश करता हु।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of the Eighth Schedule)

Shri Inder J. Malhotra (Jammu) I beg to move for leave to introduce a Bill further to amend the Constitution of India

Mr Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted Shri Inder J. Malhotra: I introduce the Bill

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 43 and the Seventh Schedule

डा॰ गोविन्द वास (जवलपुर) : मैं प्रस्ताव करता हु कि भारत के सर्विधान मे भागे संतोधन करने वाले विश्वेयक को पेस करने की भनुमति दी जाये।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The Motion was adopted.

डा० गौविन्द वास : मैं विघेयक को येश करता हं।

HINDU MARRIAGE (AMENDMENT)
BILL*

(Amendment of section 5)

भी प० ला० बारूपाल (गगानगर) . मैं प्रस्ताव करता हू कि हिन्दू विवाह प्रधिनियम, 1955 में प्रागे सशोधन करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

Mr Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955"

The motion was adopted

श्री प० ला० बाइपाल में विधेयक को पेश करता हं।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of the Preamble)

श्री कु० दे० त्रिपाठी (उन्नाव) में प्रस्ताव करता हूं कि भारत के सविधान में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी आये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India.".

The motion was adopted.

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